

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition (Diary) No. 450/2026 along with IA (Diary) No. 451/2026

Subject : Petition under Section 79 (1)(f) and (k) of the Electricity Act 2003, seeking extension of Scheduled Commencement of Supply Date of JGBPL's 230 MW Hybrid Project (150 MW Solar + 80 MW Wind) on account of the delays in (i) operationalization of the connectivity granted to the Project at Bhadla III ISTS PS substation (ii) grant of approval by Ld. MERC for procurement of power by MSEDCL from the Project, and (iii) force majeure events being the India-Pakistan conflict during May 2025 and (iv) ongoing conflict in West Asia, which have adversely impacted the development of the Project, without levy of any financial obligations.

Petitioner : Juniper Green Beta Private Limited (JGBPL)

Respondents : NTPC Limited (NTPC) and Ors.

Date of Hearing : **24.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukherjee, Advocate, JGBPL

Record of Proceedings

Learned counsel for the Petitioner, JGBPL submitted that the present Petition has been filed seeking extension of Scheduled Commencement of Supply Date (SCSD) of the Petitioner's 230 MW Hybrid Project on account of (i) delay in readiness of the connectivity infrastructure and operationalization of connectivity; (ii) delay in approval of PSA and tariff by the Maharashtra Electricity Regulatory Commission; (iii) India-Pakistan conflict during May 2025 and June 2025 and (iv) geo-political conflict and war in West Asia. He further submitted that in terms of the PPA and PSA, each dated 29.6.2024, the SCSD of the Project is 28.6.2026. Elaborating on the delay in the readiness of the connectivity infrastructure and its operationalisation, he submitted that the start date of connectivity of the Petitioner's Project was 30.9.2025, which was revised to 16.8.2025. However, the said connectivity has not yet been operationalised, and the anticipated date for its operationalisation is now December 2026. As per Article 4.5 of the PPA, the Petitioner is entitled to an extension of SCSD to 30 days subsequent to the operationalisation of the connectivity. Further, referring to the Minutes of the Project Review Meeting with RE developers having PPAs/PSAs with MSEDCL

dated 13.3.2026, he submitted that in the said meeting, it was decided that the nodal agency, i.e. NTPC, will monitor the progress of the Projects and shall not allow any extension without concurrence from MSEDCL. In view of the same, the Petitioner approached NTPC for extension of SCSD, and in turn, NTPC has asked MSEDCL for its views. However, MSEDCL, *vide* letter dated 22.5.2026, has refused to give its concurrence to the extension of SCSD on the grounds that delay in commissioning would lead to non-adherence to its resource adequacy plan, non-fulfilment of RPO, increase in project cost & GNA charges for it and that MSEDCL is not ready to bear any additional charges due to any event during the extended SCSD period. He also prayed for an interim direction that no coercive or adverse action be taken against the Petitioner pursuant to or in connection with the PPA and/or PSA framework, on account of non-achievement of SCSD. Further, relying upon the Record of Proceedings dated 6.5.2026 issued in Petition No. 188/MP/2026 & batch, whereby the Commission has directed the status quo till the next date of hearing, he submitted that a similar direction may be issued in the present matter also.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

- (a) Admit and issue notice on the IA as well as the Petition.
- (b) The Respondents to file their respective replies to the IAs, if any, within 3 days, with a copy to the Petitioner, who may file their rejoinder(s), if any, within 2 days thereafter.
- (c) The Respondents to file their replies to the Petition, if any, within two weeks with a copy to the Petitioner, who may file their rejoinder(s) within two weeks thereafter.

3. Considering the submissions made by the learned counsel for the Petitioner and taking note of the documents placed on record, the Commission directed the parties to maintain the status quo till the next date of hearing.

4. The Petition, along with IA, will be listed for the hearing on **9.7.2026**.

By order of the Commission

SD/-

(T.D. Pant)

Joint Chief (Law)